

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **SUPERLATIVE INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Superlative Infrastructure Private Limited
2. Date of incorporation of corporate debtor	07.12.2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74899DL2005PTC143389
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Address: B-292, Chandra Kanta Complex, Shop No. 8, Near Metro Pillar No. 161, New Ashok Nagar, New Delhi - 110096.
6. Insolvency commencement date in respect of corporate debtor	19.02.2020, Date of receipt of Order by Interim Resolution Professional (Hon'ble NCLT order dated 11.02.2020)
7. Estimated date of closure of insolvency resolution process	17.08.2020 i.e 180 days from Insolvency Commencement date.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Udayraj Patwardhan Reg. No.: IBBI/IPA-001/IP-P00024/2016-17/10057
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Sumedha Management Solutions Private Limited, C703, Marathon Innova, Off Ganapatrao Kadam Marg, Lower Parel West, Mumbai, Maharashtra, 400013. Reg. Email Id: udayraj_patwardhan@sumedhamanagement.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Process specific address: 809-810, 8 th Floor, B-Wing, Trade World, Kamala Mills Compound, Lower Parel (West), Mumbai-400013 Process specific email id: superlative@sumedhamanagement.com
11. Last date for submission of claims	04.03.2020; being the 14 th day from the date of appointment of Interim Resolution Professional
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website link for relevant forms: http://ibbi.gov.in/downloadform.html Physical address: Process specific address as point per no. 10 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Principal Bench, has ordered the commencement of a corporate insolvency resolution process ("CIRP") of the Superlative Infrastructure Private Limited vide Order No. (IB)- 172(PB)/2019 dated 11.02.2020 (Date of receipt of Order by Interim Resolution Professional is 19.02.2020).

The creditors of Superlative Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 04.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Udayraj Patwardhan

Date: 20.02.2020
Place: Mumbai

Udayraj Patwardhan
Reg. No.: IBBI/IPA-001/IP-P00024/2016-17/10057

Note: The Hon'ble NCLT, Principal Bench, New Delhi vide its order dated 11.02.2020 have admitted petition for Manogayan Estates Private Limited, Bhisham Infrastructure Private Limited and Superlative Infrastructure Private Limited under CIRP and ordered for consolidation of CIRP of these companies with its Holding Company i.e. Adel Landmarks Limited (undergoing CIRP).